



2026:AHC:14477

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1451 of 2026

Shiv Kumar @ Munnu

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aseem Kumar Rai, Neeraj Tripathi
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. In the proceedings initiated by the petitioner under Section 34 of the U.P. Revenue Code, 2006, an order was passed by the Sub-Divisional Magistrate (Judicial), Sirathu, Kaushambi / respondent No.3 on 10.12.2024. Operative portion of which reads as follows:-

"अतः राजस्व निरीक्षक की सीमांकन आख्या दिनांक 25.06.2024 व तहसीलदार सिराथू द्वारा अग्रसित आख्या दिनांक 07.08.2024 तथा संलग्न फील्ड बुक को स्वीकार करते हुए उक्त पुष्टि की जाती है। पत्रावली वास्ते पत्थर नसब तहसीलदार सिराथू को प्रेषित किया जावे। वाद आवश्यक कार्यवाही पत्रावली दाखिल दफ्तर हो। "

2. It is argued that considerable time has already been lapsed but till date the aforesaid order has not been complied with.

3. On the other hand, it is argued by the learned Standing Counsel that in case the petitioner will submit an application before the Respondent No.3, he will take a decision in the matter, expeditiously.

4. In this view of the matter, the present writ petition is **disposed of finally**, permitting the petitioner to move fresh application/representation, before the respondent no.3 - Sub Divisional Magistrate, Sirathu, Kaushambi, within **two weeks** from today along with a certified copy of this order. In case it is so, the respondent no.3 will take a decision on the same, strictly in accordance with law, expeditiously and preferably within a period of **six weeks** from the date of production of certified copy of this order, if there is no legal impediment.

(Prakash Padia,J.)

January 20, 2026

Swati